

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA.No.400/2019

Dated Friday, the 22nd day of March, 2019

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

Anandan.A,
S/o.Arumugam,
Assistant Commercial Tax Officer,
Commercial Taxes Department,
Puducherry.

...Applicant

By Advocate M/s V.Ajayakumar

Vs.

1.The Union of India, Rep., by
the Government of Puducherry,
through the Secretary to Government
for Commercial Taxes, Chief
Secretariat, Puducherry.

2.The Commissioner, State Tax (ST),
Commercial Taxes Department,
Puducherry.

3.The Secretary,
Union Public Service Commission,
New Delhi

...Respondents

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“(i)To call for the records of the 3rd respondent regarding the notification with No.9/2018 in respect of the post of Commercial Tax Officer and to quash the same and consequently to direct the respondents to publish the vacancy under the Scheduled Caste category and to fill up the same by appointing the applicant and to pass such other or further orders in the interest of justice and thus render justice.”

2. The applicant is aggrieved by Annexure A-4 notification for recruitment by selection to the post of Commercial Tax Officer under the UR category. It is submitted that as per the roster the post ought to be filled by a reserved candidate coming under the category of SC. The applicant accordingly submitted A-6 representation dated 22.02.2019 which is still pending before the competent authority. The applicant would be satisfied if the respondents are directed to consider his representation in accordance with standing instructions regarding reservation rosters and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

3. Keeping in view the limited relief urged and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A-6 representation of the applicant dated 22.02.2019 in accordance with law and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

22.03.2019

M.T.